

(3)

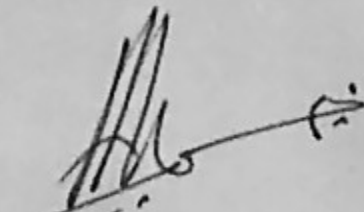
OA 795/07

26/2/08

Hon Mr Ashok S. Karamadli JM

Sri S. Lal learned counsel for
the applicant and Sri Saurabh brief holder
of Sri S. Singh for the respondents.

Applicant's counsel states that the
~~grievance~~ grievance of the applicant does not
survive any longer. Accordingly, he seeks to
withdraw this OA. Accordingly, the OA is
dismissed as withdrawn. No cost.


JM

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